



2026:DHC:2857



\$~123 to 128

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% **Date of Decision : 02.04.2026**+ **W.P.(C) 4343/2026, CM APPL.21142/2026**

GAJENDER

.....Petitioner

Through:

versus

RYAN INTERNATIONAL SCHOOL &amp; ANR.

.....Respondents

Through:

124

+ **W.P.(C) 4344/2026, CM APPL. 21143/2026**

NARESH KUMAR

.....Petitioner

Through:

versus

RYAN INTERNATIONAL SCHOOL &amp; ANR.

.....Respondents

Through:

125

+ **W.P.(C) 4345/2026, CM APPL.21144/2026**

SATPAL SINGH

.....Petitioner

Through:

versus

RYAN INTERNATIONAL SCHOOL &amp; ANR.

.....Respondents

Through:

126

+ **W.P.(C) 4346/2026, CM APPL.21145/2026**

SATYA PRAKASH

.....Petitioner

Through:

versus

RYAN INTERNATIONAL SCHOOL &amp; ANR.

.....Respondents

Through:

127

+ **W.P.(C) 4347/2026, CM APPL.21146/2026**

MUKESH KUMAR

.....Petitioner

Through:

versus



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RYAN INTERNATIONAL SCHOOL & ANR. ....Respondents  
Through:  
128  
+ W.P.(C) 4348/2026, CM APPL.21147/2026  
MUKESH KUMAR .....Petitioner  
Through:  
versus  
RYAN INTERNATIONAL SCHOOL & ANR. ....Respondents  
Through:

**Presence:** Mr. Anuj Aggarwal, Mr. Anikt Mutreja, Ms. Shivani, Ms. Kritika Matta, Ms. Tanya Rose and Mr. Pradeep Kumar, Advocates for petitioners.

Ms. Saumya Bajaj, Advocate for respondent no.1.

**CORAM:**  
**HON'BLE MR. JUSTICE SACHIN DATTA**

**SACHIN DATTA, J. (Oral)**

1. The present petitions have been filed by the petitioners/workman assailing the orders dated 11.03.2026 and 27.03.2026 passed by the POLC-III/Rouse Avenue Courts, New Delhi.
2. *Vide* order dated 27.03.2026 *inter-alia* the right of the petitioners/workmen to cross-examine witness of respondent no.2 [i.e., M2(W1) before the Labour Court] was closed by the Labour Court. The same was done on the basis that the necessary cost as previously imposed *vide* order dated 11.03.2026, was not paid.
3. Learned counsel for the petitioners submits that since the services of the petitioners were terminated from their services as far back as in 2018 and



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that for the last many years the petitioners have been out of job, the cost imposed by the Court resulted in financial hardship which the petitioners were not in a position to bear immediately. However, it is submitted that the petitioners are now agreeable to abide by the directions for payment of cost imposed.

4. It is further submitted that the impugned order dated 27.03.2026 shall cause grave prejudice to the rights of the petitioners to obtain due redressal in the proceedings before the Labour Court.

5. Considering that the cause of substantive justice should not be allowed to be defeated, also taking note of the fact that the petitioners are now agreeable to pay the cost imposed *vide* order dated 11.03.2026, the order dated 27.03.2026 to the extent it takes to close the right of the petitioners/workmen to cross-examine M2(W1), is set aside.

6. Accordingly, the petitioners' right to cross-examine M2(W1) is restored. The matter shall accordingly be taken up by the concerned Court on an appropriate date.

7. List for directions before the concerned Labour Court on 06.04.2026. On the said date, the concerned Court shall fix a date for cross-examination by the petitioner of the witness of the respondent/Management.

8. The present petitions stand disposed of in the above terms.

**APRIL 2, 2026/at**

**SACHIN DATTA, J**